

Shri T. S. A. Chettiar: In view of the conflict of opinion in various parts may I know whether Government would consider the advisability of having an enquiry into rural indebtedness in the country?

Shri A. C. Guha: The Reserve Bank is seized of the matter and there is a special department of the Reserve Bank which is looking into this thing and a survey Committee has also been set up by them to look into this.

Shrimati A. Kale: May I know how much land has been taken over by the creditor on account of the inability of the debtor to pay the debt?

Shri A. C. Guha: I have not got the information with me just now.

Shri L. N. Mishra: May I know why the money market in the rural areas has of late proved to be so tight when the prices of agricultural crops have not fallen down so heavily?

Shri A. C. Guha: The question follows from a premise which I am not in a position to accept just now.

• श्री जांगड़े: क्या मैं जान सकता हूँ कि किन किन राज्यों में देहात के किसानों के कर्ज को कम करने के लिये डेट कंसिलिएशन बोर्ड स्थापित किये गये हैं और मनी लेंडर्स ऐक्ट बने हैं ?

Shri A. C. Guha: I think all the Part A States and almost all Part B States have taken measures, including the one suggested by the hon. Member.

Shri Thanu Pillai: How is the Economic Adviser's Department assessing the economic situation in the country without an assessment of the situation with respect to rural indebtedness?

Shri A. C. Guha: Sir, it is more or less a question of argument.

Shri A. M. Thomas: May I know whether Government have a comprehensive scheme for setting up co-operative land mortgage banks to relieve rural indebtedness and, if so, may I know what help they are intending to give?

Shri A. C. Guha: One of the major steps in this direction is the setting up of land mortgage banks, and this has also been recommended by the Rural Banking Enquiry Committee.

COMPENSATORY ALLOWANCE TO RAILWAY EMPLOYEES AT TANJORE

*2041. **Shri Venkataraman:** Will the Minister of Finance be pleased to state:

(a) whether according to recent census figures, the Railway employees in Tanjore have become eligible for payment of city allowance;

(b) whether city allowance is being paid to the said employees; and

(c) if not, the reasons therefor?

The Deputy Minister of Finance (Shri M. C. Shah): (a) No, Sir.

(b) No, Sir.

(c) Only those towns which had a substantial excess over one lakh on the basis of 1951 census figures were included in the list of Class 'C' towns. Since Tanjore did not satisfy this criterion, it was omitted from the list.

Shri Venkataraman: May I ask what my hon. friend means by 'substantial excess over 1 lakh'—is it 20,000, or what is the figure?

Mr. Deputy-Speaker: That was already asked the other day.

Shri M. C. Shah: I had already stated "15 per cent." the other day.

Mr. Deputy-Speaker: That was asked threadbare the other day. Next question.

REPRESENTATIONS FROM DISPLACED PERSONS OF SIND

*2042. **Shri Gidwani:** Will the Minister of Rehabilitation be pleased to state:

(a) whether Government have received representations from organisations of displaced persons from Sind and from displaced Sind public workers including the Congressmen that the properties left by Sind Hindus and Sikhs in Sanitary Committee areas there be treated as urban properties on par with the properties left in the Small Town Committees of Punjab;

(b) whether Government have considered the same; and

(c) if so, what their decision is?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Yes.

(b) Yes.

(c) Reference to the provisions of clause (d) of Section 2 of the Displaced Persons (Claims) Act, 1950 will